

[Shri Shyamnandan Misra]

notice of the House as also the Government the action of the Government of Tamil Nadu in arresting the leader and the news editor of the 'Navasakti'.

SHRI K. MANOHARAN (Madras North) : He is raising a matter without prior consultation, but the question is...

MR. SPEAKER : I think this is a matter between you and him.

SHRI K. MANOHARAN : The problem is this. A case has been registered against that particular Editor who has been arrested under the Defence of India Rules and the hearing is going to be held tomorrow. So, I think it is *sub-judice* and the question is whether it can be discussed on the floor of the House now. He is a doughty champion of the supremacy of the judiciary and I hope he will accept it.

SHRI SHYAMNANDAN MISHRA : The point is that the House must know in what circumstances was the editor arrested. The editor had the audacity to criticise the Chief Minister of Tamil Nadu for expressing pro-American views. The Chief Minister was reported to have said that the decision of America could not be except on the side of justice. Now, the entire country...

SHRI SEZHIYAN (Kumbakonam) : I want to put it on record that the matter has already been discussed in the Tamil Nadu Assembly.

MR. SPEAKER : As the House has already been informed by Shri K. Manoharan, the matter is *sub-judice*...

SHRI SHYAMNANDAN MISHRA : There is no question of my raising any *sub-judice* matter here. He was arrested first under the Defence of India Act. It appears that the Defence of India Act has been misused in this case. The editor had the courage to criticise the Chief Minister for expressing pro-American views. The Chief Minister had said that the decision of America could not be except on the side of justice. Now, the entire country is of one opinion, quite different from his. Does the Chief Minister of Tamil Nadu expect the editor of a newspaper to give a certificate to America at the present moment ?

MR. SPEAKER : Since the matter is *sub-judice*, it is much better that we keep silent over it.

SHRI SHYAMNANDAN MISHRA : How can we keep silent ? The basic question is that the editor has been arrested under the Defence of India Act.

SHRI K. MANOHARAN : My hon. friend must be rational rather than emotional I had told him point blank that the matter was pending in the court. I have got the full papers with me regarding it, whereas my hon. friend has only got some extracts with him. The matter is *sub-judice*. Therefore, the matter should not be discussed here.

SHRI SHYAMNANDAN MISHRA : We have always been given profuse assurances that the Defence of India Act would not be misused in any manner, but before the ink is hardly dry on it,—we passed it only the other day,—we find that an editor has been arrested and put under detention without trial.

SHRI K. MANOHARAN : May I ask one question of my hon. friend ? Can he cite the number of arrests that have been made by the Tamil Nadu Government under the Defence of India Rules ? we have not arrested any editor except the editor of the *Navashakti*.

AN. HON. MEMBER : He is worried because it is his party's paper.

10.08 hrs.

RE : MOVEMENT OF SEVENTH FLEET OF USA

श्री छटल बिहारी बाजपेयी (ग्वालियर) : अध्यक्ष जी, आप प्रतिदिन देख रहे हैं कि प्रतिपक्ष की ओर से माँग की जा रही है कि अन्तर्राष्ट्रीय क्षेत्र में जो कुछ हो रहा है, विशेष कर अमरीका और चीन हमारे क्षत्र को मदद पहुँचाने के लिए कूटनीतिक तथा गैर-कूटनीतिक तरीका जो अपना रहे हैं उसके सम्बन्ध में संसद को विद्वांस में लेना चाहिए लेकिन मुझे खेद है

कि इस तरह का कोई भी वक्तव्य सरकार की ओर से नहीं आ रहा है। अभी हमारे ऊपर युद्ध घोषणा की गई और अब युद्ध विराम घोषणा जाने वाला है उसमें सरकार का क्या रवैया होगा क्या सदन को इसपर चर्चा करने का भी अवसर नहीं दिया जायेगा? यह भी समाचार पत्रों में छपा है कि राष्ट्रपति निक्सन ने प्रधान मंत्री को कोई पत्र लिखा है तो उसमें क्या है? क्या उसमें कोई घमकी दी गई है? और उससे निपटने के लिए हम क्या कर रहे हैं?

अध्यक्ष जी, आप हमारे अधिकारों के रक्षक हैं। मैं समझता हूँ समय आ गया है जब सदन को विश्वास में लेकर सरकार युद्धबन्दी के बारे में और अमरीका और चीन की नीति के बारे में एक वक्तव्य दे और यदि आवश्यक हो तो उस पर चर्चा करने का अवसर दें।

PROF. MADHU DANDAVATE (Rajapur): I wanted to say exactly the same thing. But I want to point out one thing more, namely that news has been coming about the Seventh Fleet and some Chinese postures, and in the light of all this, this sovereign Parliament is entitled to know the mind of Government, and if need be, we would also like to express our viewpoint so that Government may be backed for a strong posture by the entire Parliament and so that President Nixon also may not give such threats, and if he gives such threats, he may know that it will only end in leading him to another end of his imperialistic design. That is exactly what we desire, and I think that this clarification should be made by Government.

SHRI H. N. MUKERJEE (Calcutta—North—East): This is the third occasion when we have had to draw the attention of the House to this matter, and Government does not still respond. That is very peculiar. You had permitted us, Sir, to mention it yesterday and also the day before, and Government still does not say a word about it.

SHRI JYOTIRMOY BOSU (Diamond Harbour): On the first day, you had been kind enough to allow us to raise this issue, and the hon. Minister of Parliamentary

Affairs told us that the Prime Minister would be holding a conference with the leaders of the Opposition groups, but three days have passed and nothing has happened. As regards the movement of the Seventh Fleet, it is moving towards us in full steam, and still we are kept ignorant of it. We would like to know from Government about the movement of the Seventh Fleet which is really posing a threat to us.

SHRI SHYAMANANDAN MISHRA (Begusarai): Regarding the meeting of the Leader of the House with the Leaders of the Opposition, I must say that we are not satisfied with the way in which we are being treated. We are not being given any information which might be of use to us in advising the Government properly. These meetings are not of the same kind as we used to have during the last two wars.

There must be some institutional arrangement with the Leader of the House so that we might be in a position to know about the matter fully.

SHRI S. M. BANERJEE (Kanpur): I want to know whether the fleet actually moving.

SHRI H. N. MUKERJEE: You could ask Government to make a statement. We hear most disquieting reports about statements that Shri L. K. Jha, our ambassador, is making about the movement of the 7th fleet. In spite of what is being said inside Parliament and outside, the Government keeps mum.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR): As regards the movement of the Seventh fleet, I am sure it will not unnerve anybody, any member of this House, or anybody outside in the country. We shall take due note of it, but we shall not give undue importance to it.

About meeting the Leader of the House, I would certainly communicate to the Leader of the House what has been said just now by the leaders of the Opposition. As for taking the House into confidence, we would like to do so at the appropriate time.

SHRI H. N. MUKERJEE : What does the Minister mean by saying that we are 'unnerved'? This kind of statement about the members of this House made by the Minister of Parliamentary Affairs is unworthy, undignified and absolutely undeserved. Shri Chavan is here. He is the leader of the Government now in the House. He should clarify the matter.

SHRI ATAL BIHARI VAJPAYEE : We are not unnerved.

SHRI RAJ BAHADUR : Let me clarify. I did not say we are unnerved. I said we are determined.

अव्यक्त महोदय : आप ने पहले भी कहा था, आज भी कहा, और उस को मैंने उन से कह दिया। वह कहते हैं कि प्राइम मिनिस्टर को कन्वे कर देंगे।

I think it is for the Minister to inform the House about what is happening.

SHRI INDRAJIT GUPTA (Alipore) : They always make statements after "halla" for three days. Before that, they do not do so.

SHRI RAJ BAHADUR : This is a delicate situation.

10.12 hrs.

#### COMPANIES (SURCHARGE ON INCOME-TAX) BILL\*

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN) : I beg to move for leave to introduce a Bill to provide for the levy of a surcharge on income-tax payable in advance by companies during the financial year 1971-72 under the Income-tax Act, 1961.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the levy of a surcharge on income-tax payable in advance by companies during the finan-

cial year 1971-72 under the Income-tax Act, 1961".

*The motion was adopted.*

SHRI YESHWANTRAO CHAVAN : I introduce† the the Bill.

#### PERSONAL INJURIES (EMERGENCY PROVISIONS) AMENDMENT BILL\*

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : I beg to move for leave to introduce a Bill to amend the Personal Injuries (Emergency Provisions) Act, 1962.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to amend the Personal Injuries (Emergency Provisions) Act, 1962".

*The motion was adopted.*

SHRI R. K. KHADILKAR : I introduce † the Bill.

#### PERSONAL INJURIES (COMPENSATION INSURANCE) AMENDMENT BILL\*

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : I beg to move for leave to introduce a Bill further to amend the Personal Injuries (Compensation Insurance) Act, 1963.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Personal Injuries (Compensation Insurance) Act, 1963."

*The motion was adopted.*

SHRI R. K. KHADILKAR : I introduce † the Bill.

#### INDIAN TARIFF (AMENDMENT) BILL\*

THE MINISTER OF FOREIGN TRADE (SHRI L. N. MISHRA) : I beg to

\* Published in the Gazette of India Extraordinary, Part II, Section 2, dated 15.12.71.

† Introduced with the recommendation of the President.